



2025:DHC:7514



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 27.08.2025***

+ **C.R.P. 246/2025 & CM APPL. 53518-53519/2025**

PARDEEP

.....Petitioner

Through: Mr. Sanjeev Kumar, Advocate.

versus

KARAN AND ANR.

.....Respondents

Through:

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

TARA VITASTA GANJU, J.: (Oral)

CM APPL. 53518/2025 [Exemption from filing certified copies]

1. Allowed, subject to just exceptions.
2. The Application stands disposed of.

C.R.P. 246/2025 & CM APPL. 53519/2025 [Stay]

3. The present Petition has been filed on behalf of the Petitioner under Section 115 of the Code of Civil Procedure, 1908 [hereinafter referred to as "CPC"] against the order dated 10.07.2025 passed by learned DJ-06, South District, Saket Courts, New Delhi [hereinafter referred to as "Impugned Order"].
4. By the Impugned Order, the Application under Order XII Rule 6 of the CPC filed by the Petitioner has been dismissed by the learned Trial Court. The learned Trial Court gave a finding that the admissions are not clear or sufficient to dispose of the matter.



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5. Learned Counsel for the Petitioner submits that he has made an inadvertent typographical error in his replication and would require to seek its correction.
6. After some arguments, learned Counsel for the Petitioner seeks and is granted permission to withdraw the present Petition with liberty to take appropriate steps in accordance with law *qua* amendment of his pleadings before the learned Trial Court.
7. The present Petition is accordingly dismissed as withdrawn with the liberty as prayed for, *albeit* in accordance with law. The pending Application also stands closed.
8. The parties shall act based on the digitally signed copy of the order

TARA VITASTA GANJU, J

AUGUST 27, 2025/ ha